

**sCENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/SM/2014

Subject : Default in payment of Unscheduled Interchanges (UI) Deviation Settlement Charges for the energy drawn in excess of the drawal schedule by Uttar Pradesh Power Corporation Limited.

Date of hearing : 6.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Respondents : Uttar Pradesh Power Corporation Ltd.
CMD, Uttar Pradesh Power Corporation Ltd,
Director (Finance), Uttar Pradesh Power Corporation Ltd

Parties present : Shri S.K.Agarwal, Director (Finance)
Shri Rajiv Srivastava, Advocate, UPPCL
Shri Sanjay Verma, UPPCL
Shri Aviram Vaishy, NRLDC
Ms. Supriya Singh, NRLDC
Shri Paullami Ghosh, NRLDC

Record of Proceedings

Shri S.K.Agarwal, Director (Finance), Uttar Pradesh Power Corporation Ltd submitted that pursuant to the Financial Restructuring Plan, UPPCL has made payment of ₹635 crore. However, entire outstanding UI charges could not be liquidated due to shortage of funds. Out of around ₹1300 crore outstanding against UPPCL, he proposes to make payment of ₹ 100 crore during the months of February and March 2015 and thereafter ₹ 200 crore every month starting from the month of April, 2015. Shri Agarwal submitted that UPPCL is not presently overdrawing power from the grid.

2. The Commission directed Shri Agarwal to file on affidavit by 18.2.2015, the payment plan of outstanding UI charges and interest thereon.

3. The Commission further directed Northern Regional Load Despatch Centre(NRLDC) to submit on affidavit by 18.2.2015 how NRLDC can resort to regulation of power supply in case of overdrawal and non-payment of outstanding UI charges.

4. The Commission directed to list the petition on 24.3.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**